

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 35

**IA 1268/2020 IA 1273/2020 IA 1428/2020 IA 881/2022 IA 1224/2024 IN
C.P. (IB)/1385(MB)2017**

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **07.05.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PRIVATE LIMITED V/s
RELIANCE INFRATEL LIMITED**

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Anirudh Gambhir for the Successful Resolution Applicant in IA 1224/2024 & IA 881/2022 present. Adv. Sarosh Bharucha a/w Adv. Paresh Patkar i/b Mulla & Mulla and Craigie Blunt & Caroe for the Respondent in IA/1268/2020 present through VC. Adv. Vaibhav Kamble i/b. A&G Legal Associates LLP for Applicant present through VC. Adv. Shankari Mishra for Liquidator of Respondent No.2 in IA 1428/2020 present through VC. Sarosh Bharuch I/b. HafeezurRahman for Respondent No.1 in IA 1428/20 present through VC. Adv. Amit Tungare for Resolution Professional / Applicant present through VC. Adv Rohit Dubey for Applicant in IA 881 of 2022 and IA 1224 of 2024 present through VC. Adv Aniruddh Gambhir for SRA in IA 881/2022 and IA 1224/24 present through VC.

IA 1268/2020 IA 1273/2020 IA 1428/2020

Ld. Counsel for the erstwhile Resolution Professional seeks time to substitute the

Monitoring Committee in place of the Resolution Professional in these Applications. List this matter on Board on **24.06.2024**.

IA 881/2022

Ld. Counsel for the erstwhile Resolution Professional submits that this Application was served two days back and seek some time to perused the same and file the Reply. The

Ld. Counsel for the Applicant is directed to serve the copy of Application to the Counsel to the SRA. List this matter on Board on **18.06.2024**.

IA 1224/2024

IA 1224 of 2024 is wrongly on Board i.e. is already disposed of vide order dated 17.04.2024.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

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JUSTICE V.G. BISHT
MEMBER (JUDICIAL)